

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 32th RESPONDENT

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**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.**

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,

Aged About 64 years occ: Organic farmer,

R/o H.No. 183, Sadashiva Heavens,

PeddaAmberpet village, Abdullapurmet Mandal,

Ranga Reddy district, Telangana -501505.

Mobile No:9391013054

Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,

Age About 26 years, H.No.2-6,

Chinna Ravirala, Abdullapurmet Mandal,

RangareddyDist, Telangana-501505.

Mobile No. 9666905777

Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,

Union Ministry of Environment, Forest &CC,

Indira Paryavaran Bhavan,

New Delhi-110003.

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For BNR STONE CRUSHERS

Proprietor

ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.32

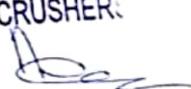
I, BudidhiNandha Reddy, Rep by its Proprietor of M/s. BNR Stone Crushers (Mine), Sy.No 268, 248 ChinnaRavirala Plot No-464/465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Telangana -500070 do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the Respondent No. 32 herein i.e., **M/s. BNR Stone Crushers (Mine)**, and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.32:-

3. It is to submit that the Respondent No.32 herein is engaged in the business of operating an independent **Rough Stone & Road Metal Quarry** At, Sy.No. 268, Chinnaraviryala(M), Abdullapurmet(V) Rangareddy District, Telangana.

For BNR STONE CRUSHER:


Proprietor

Reply of the Respondent No.32 as against the allegations raised by the

Applicant:-

4. It is humbly submitted that the Applicant has not raised any specific allegation against the present Respondent in the Original Application. Nevertheless, without prejudice, the Project Proponent herein submits its compliance with the environmental norms in respect of the quarrying activity.

FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN RESPECT OF RESPONDENT NO.32:

5. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 21, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow;

Findings of the TSPCB as against the Quarry:

" The stone metal quarry is operating without obtaining Consent for Operation of the Board. The Board issued show cause notice for operating without obtaining consent of the Board."

For BNR STONE CRUSHERS


Proprietor

Objections to the findings of the TSPCB report- Requirement of EC not Mandatory:-

BRIEF BACKGROUND ABOUT THE MINING SITE:-

i. Committee constituted by the Government of Telangana to identify the area for mining in the year 2002:-

6. I respectfully submit that, the State Government vide G.O.Rt.No. 153, Dated :01-03-2002 (ANNEXURE-1) constituted Mining Zone Committee for Rangareddy District with District Collector/Joint Collector as Chairman; Representative of Urban Development Authority concerned as Member, Asst. Director of Survey and Land Records as Member, Environmental Engineer, Pollution Control Board as Member; Nominee of Director, Mines Safety Region, Hyderabad as Member; Representative of AP Stone Crusher Owner's Association as Member and Asst. Director of Mines & Geology as Member Convener to identify lands for Mining Zone for exclusive quarrying of stone and construction material, wherein activity other than quarrying is prohibited. Once an area is identified as Mining Zone, no permission for house construction shall be allowed around the Mining Zone. The Mining Zone Committee shall consider all relevant aspects such as Safety, Environmental protection etc., for lands identified as Mining Zone.

For BNR STONE CRUSHERS


Proprietor

ii. Site identified by the Committee in the year 2005 At Bandaraviryala

Mining Zone:-

7. It is submitted that the Mining Zone Committee identified Ac.670.29Gts of area in Sy. No.268 of Bandaraviryala Village for creation of Mining Zone following the orders of the Hon'ble Supreme Court in Civil Appeals No. 1907 & 1908 of 2000, dt:12-12-2003 wherein Supreme Court delivered judgement allowing quarrying / crushing operations beyond 1Km from any water body / lake reservoir and 500Mts from human habitation. The Mining Zone Committee on 31-10-2005 reviewed the matter and submitted proposals to the Government, through Director of Mines & Geology for publication of notification in official Gazettee to declare the area Ac.670.29Gts in Sy.No.268 of Bandaraviryalaas Mining Zone. The Environmental Engineer, State PCB who is also member of Mining Zone Committee present during mining zone committee review meeting on 31-10-2005 has given clearance for declaring Ac.670.29Gts as Mining Zone. The quarry lease holders, whose quarry lenses are cancelled elsewhere under public interest are to be rehabilitated in Bandaraviryala Mining Zone. The State Government after careful consideration of the proposals, vide G.O.Ms.No.89, dated 22-03-2006 (**ANNEXURE-2**) declared over an extent of Ac.670.29Gts falling in Sy.No.268 of Bandaraviryala Village as Mining Zone with the following conditions.

- a) In the Mining Zone all other activities other than quarrying will be prohibited.

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- b) No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
- c) The Mining Zone shall be exclusively for quarrying of road metal and other material being use in construction activities etc.,

The Government also stipulated following conditions in regard to blasting and environmental measures and for strict implementation of maintaining of safe environment.

- i. Sprinkling of water for dust control.
 - ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
 - iii. Maintaining of the roads.
 - iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
8. It is submitted that the State Government vide G.O.Ms.No. 138, dt:07-06-2007, G.O.Ms.No.294, dt:14-11-2007 (**ANNEXURE-3 TO 4**) allotted quarry leases over an extent of Ac.510.45Gts including Ac. 100.45 area covering green belt; common area and internal roads in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for (15) years period from 2008 to 2023 to (41) quarry lease holders /firms, whose quarry lenses were cancelled under public interest as rehabilitation mensures with following conditions.
- a) Sprinkling of water for dust control during crushing operations.

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- b) Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- c) The allottee shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.

Amalgamation Of Two Unexpired Quarry Lease Granted To Respondent

No.32:-

9. It is submitted that, the quarry lease was granted in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for a period of (15) years from 2008 to 2023 to (41) quarry lease holders /firms. Subsequently, the quarry lease was granted by the Government of Telangana, for amalgamation of two quarry leases for stone & metal over an extent of 4.85ha (Block No. 26A & 27A) of quarry area, 3.23ha (Block No.278 & 270), in Sy. No.268 of Chinnaraviryata village. Abdulapurmet Mandal, Rangareddy District in favour of **M/s BNR Stone Crushers i.e., Respondent No.32**. The relevant para vide order dated 15.09.2017 (**ANNEXURE-5**) is extracted below;

" Through the reference 5th cited, the Deputy Director of Mines & Geology, Hyderabad accorded for amalgamation of (2) quarry leases for stone & metal over an extent of Ac. 12.0 (Block No. 26A & 27A) of quarry area, Ac.8.0 (Block No.278 & 270) and the common area of Ac.4.90 in Sy. No.268 of Chinnaraviryata village. Abdulapurmet Mandal, Rangareddy District of M/s BNR

For BNR STONE CRUSHERS


Proprietor

Stone Crushers, Prop. Sri.B.Nanda Reddy with co-terminus of quarry lease period upto 05-05-2023 under Rule 38 of Mineral Concession Rules, 1960 and 31(ix) of TSMMC Rules, 1966.

M/s.BNR Stone Crushers, Prop. Sri.B.Nanda Reddy through reference 6th cited requested to execute the quarry lease for stone & metal in Sy.No.268 of Chinnaraviryala Village, Hayathnagar Mandal, Rangareddy District as per TSMMC Rules' 1966.

In view of the above, permission is hereby accorded to M/s.BNR Stone Crushers, Prop. Sri. B. Nanda Reddy to carryout quarry operations in the "Amalgamated quarry lease for stone & metal area of over a total extent of Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.26B & 27B) earmarked for establishment of crusher and the common area of Ac.4.90 covering total extent of Acres 24.90 In Sy.No.268 of Chinnaraviryala village. Abdulapurmet Mandal, Rangareddy District "

10. It is submitted that the State Government vide G.O.Ms.No.89, dated 22-03-2006 declared Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala as Mining Zone as per the Supreme Court judgment issued in Civil Appeals No. 1907 & 1908 of 2000, dt: 12-12-2003 with certain conditions or protection of Environment, Safety etc., The Mol of Central Government issued EIA

For BNR STONE CRUSHERS


Proprietor

notification No. 1533, dated 14-09-2006 1.0., after declaration of Bandaraviryala Mining Zone on 22-03-2006. Therefore, the contention of the Petitioner that the Government declared Bandaraviryala Mining Zone on 22-03-2006 without conducting cumulative environment impact study as per EIA notification dated 14-09-2006 is not tenable.

Requirement of EC is not mandatory:-

11. It is respectfully submitted, the quarry lease was granted by the Government of Telangana, for amalgamation of two quarry leases in Sy. No.268 of Chinnaraviryata village. Abdulapurmet Mandal, Rangareddy District in favour of M/s BNR Stone Crushers i.e., Respondent No.32. Therefore, under the law, the said transfer does not amount to an expansion of activity or a change in the nature of operations by the transferee. Consequently, the requirement for obtaining a fresh Environmental Clearance (EC) under the provisions of EIA 2006 does not arise in the absence of any modification, expansion, or renewal of the mining activity. It is a settled position that the need for EC arises at the time of lease expiry or when the project proponent seeks renewal or proposes changes in the nature or extent of operations. In the instant case, as the lease remains valid and unexpired, the excavation carried out by Respondent No.32 cannot be treated as illegal.

Extract from the EIA Notification:

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection)

For BNR STONE CRUSHERS


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Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, **the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government** or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

From the above provisions that the requirement for Environmental Clearance (EC) is attracted only in cases of expansion beyond the existing lease parameters or upon renewal of the lease. Therefore, any excavation carried out under a valid lease and permit issued by the State government cannot be deemed illegal in the absence of such expansion or renewal. Furthermore, it is pertinent to note that the project proponent has duly paid the seigniorage fee for the excavated material, a fact which has also been acknowledged by the Ministry of Environment, Forest and Climate Change (Moef&CC). This reinforces the position that the

For BNR STONE CRUSHERS


Proprietor

mining operations were conducted in accordance with the terms of the lease and the applicable statutory framework.

Application for environmental clearance submitted by the Respondent No.

32 for renewal of quarry lease:

12. It is further submitted that, after cessation of quarry operations, the Respondent No.32 approached the Government of Telangana vide application dated 17.06.2022 (**ANNEXURE-6**) seeking renewal of quarry lease whereby the Respondent No.32 was directed to obtain Environmental Clearance (EC) as a prerequisite for processing the said renewal and also Royalty fee paid by the Respondent No.32 dated 06.04.2023 (**ANNEXURE-7**). Accordingly, the Respondent No.32 has submitted the application for Environmental Clearance and has also paid the requisite fee for appraisal (**ANNEXURE-8**), The application is currently pending consideration before the competent authority.

13. The Respondent. No 32 has paid the **Bank Guarantee** and complied as per the directions of TSPCB (**ANNEXURE A9**) which is a part of Environmental clearance documentation are detailed below;

- a) Bank Guarantee Rs. 5,04,000/- vide BG No. 8627IPEBG230044, dt. 04.08.2023 for implementation of Remediation Plan, Natural Resource Augmentation Plan and Community Resource Augmentation Plan along with action plan.
- b) Demand Draft of Rs. 2,91,749/- for penalty amount vide DD No. 015162, dt. 27.07.2023 drawn on HDFC Bank.

For BNR STONE CRUSHERS


Proprietor

c) Demand Draft of Rs. 2,91,750/- for penalty amount vide DD No. 015286, dt. 04.09.2023 drawn on HDFC Bank.

14. I respectfully submit that the Joint Committee constituted by this Hon'ble Tribunal, in its report dated 22.04.2022, has categorically observed that ***"the Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed."*** In view of this unambiguous finding, it is evident that no excess mining, encroachment, or violation of the lease conditions has been committed by this Respondent, and hence the allegations made in the Original Application are wholly unfounded and devoid of merit.

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.32 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs

For BNR STONE CRUSHERS


Proprietor

VERIFICATION

I, BudidhiNandha Reddy, Rep by its Proprietor M/s. BNR Stone Crushers (Mine), Sy.No 268, 248 ChinnaRavirala Plot No-464/465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Telangana -500070, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For BNR STONE CRUSHERS



Proprietor

RESPONDENT NO.32

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines and Quarries - Declaration of Mining Zones in the outskirts of the city/town to prevent problems to the inhabitants and prevent pollution - Committee constituted to identify the Mining Zones - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.R.No.153

Dated: 01-03-2002

Read: _____

From the Director of Mines and Geology, Letter No.35990/R2-3/99,
dt.18-12-2001.

ORDER:

Rapid urbanisation has resulted in the expansion of residential colonies close to the areas in which quarry leases have been granted. This has led to frequent representations from Residents Associations for cancellation of the leases and prohibition of quarrying operations. On the other hand, the Association of Crusher owners and quarry lease holders have been representing that they have established the stone crushers long ago incurring huge expenditure and that at the time of taking leases and establishment of crushers, there were no habitations. They have also mentioned that in the recent past permissions have been accorded for construction of houses in those areas resulting in conflict with local people.

2. Having considered the matter carefully and after due consideration of all relevant aspects such as safety, environmental protection as well as the need to ensure availability of material for the construction industry and realisation of Government revenue, Government have decided to create Mining Zones where activity other than quarrying will be prohibited. Once an area is identified as a Mining Zone, no permission for house construction shall be allowed around the Mining Zone.

3. In order to identify the lands to be included in the Mining Zone, Government hereby constitutes the following Committees for Districts of Rangu Reddy, Medak, Nalgonda and Chittoor, where the problem is very severe.

- | | | | |
|----|--|-----|----------|
| 1) | District Collector / Joint Collector, | --- | Chairman |
| 2) | Representative of Urban Development Authority concerned. | --- | Member |
| 3) | Assistant Director, Survey & Land Records | --- | Member |
| 4) | Environmental Engineer, Pollution Control Board | --- | Member |

/PTO/

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- | | | | |
|----|--|------|--------------------|
| 5) | Nominee of Director, Mines Safety Region III, Hyderabad. | | Member |
| 6) | Representative of A.P. Stone Crusher Owner's Association | --- | Member |
| 7) | Assistant Director of Mines & Geology | --- | Member
Convenor |

4. The above Committee is entrusted with the responsibility of identifying lands to be included in the Mining Zones within the respective districts for exclusive quarrying of road metal. The Collector / Joint Collector is requested to hold the Committee meetings and forward a report to the Government within three months positively.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

MINNIE MATHEW
 PRINCIPAL SECRETARY TO GOVERNMENT

To
 The District Collector,
 Nalgonda/Ranga Reddy/Medak & Chittoor.
 The Commissioner, Survey, Settlements & Land Records,
 Hyderabad.
 The Secretary, A.P. Pollution Control Board, Hyderabad.
 The Hyderabad Urban Development Authority, Hyderabad.
 Tirupathi Urban Development Authority, Tirupathi.
 The Director of Mines and Geology, Hyderabad.
 The Director, Mines Safety,
 O/o Directorate General of Mines Safety,
 Southern Zone, 16-11-511/D/221,
 Salivhanan Nagar, Malakpet Post Office, Hyderabad -36.
 The Deputy Director of Mines and Geology,
 Hyderabad/Nizamabad/Cuddapah.
 The Assistant Director of Mines and Geology,
 Ranga Reddy/Medak/Nalgonda/Chittoor.
 The Assistant Director, Survey & Land Records,
 Nalgonda/Ranga Reddy/Medak & Chittoor District.
 The Environmental Engineer, A.P. Pollution Control Board,
 Nalgonda/Ranga Reddy/Medak/Chittoor District.
 The President, A.P. Stone Crushers Owners Assn.,
 33-25-34/D, Ram Builders, Dr. B. Ramm Rao Hospital Road,
 Suryapet, Vijayawada - 520002.

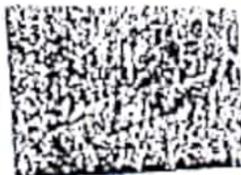
Copy to :
 The Revenue Department.
 The MA & UD Department
 S/S/c

// forwarded by order //

R. V. S. Prasad -
 SECTION OFFICER

Enclt. No. 8441 / P-2 / 2002

1001 communicated for information and m/c



**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

Mines and Quarries - Creation of 'Mining Zone' with the Quarrying areas in and around the twin cities - Areas falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs.670.29 Gts. declared as "Mining Zone" - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.89.

Dated: 22-3-2006.
Read the following:

1. G.O.Rt.No.153, Ind. & Com. (M.II) Dept., dt.1-3-2002.
2. DMG proposal in ADMG, Ranga Reddy Dist. file No.1432/M/2002.

ORDER:

1. The quarrying activity in and around twin cities of Hyderabad and Secunderabad is in vogue for the last few decades. Due to rapid urbanization and expansion of residential colonies nearby the quarry leased areas and frequent representation by the resident associations, the Government taking into consideration of certain aspects such as safety, environmental protection and to ensure availability of material for the construction industry felt the need for creating exclusive quarrying areas in the outskirts of the twin cities and declaring them as "Mining Zones".
2. In order to identify the areas to be included in the mining zone, Government vide G.O.Rt.No.153, Industries and Commerce (M.II) Department dated 01-03-2002 issued orders constituting a committee in the Districts of Ranga Reddy, Medak, Nalgonda and Chittoor. The committees comprises of the respective: District Collector / Joint Collector as Chairman, representatives from Urban Development Authority, Assistant Director Survey and Land Records, Environmental Engineer, Andhra Pradesh Pollution Control Board, nominee of Mines Safety, representative of Andhra Pradesh Stone Crusher Owners Association as members and Assistant Director of Mines and Geology Member-Convener.
3. The Convener of the Mining Zone Committee, Ranga Reddy District (Assistant Director of Mines and Geology, Hyderabad) has reported that after studying various aspects, felt that there is urgent need for creation of Mining Zone by relocation of the existing quarry leases in the sub-urban Mandals of Ranga Reddy District which are falling near to the habitation. The Mining Zone Committee of R.R. District initially identified the area falling in Sy.No.268 of Bandaraviryala village, Hayatnagar Mandal suitable for creation of Mining Zone taking into consideration the 'base map' of the salient features of the said area.
4. A detailed survey was conducted in respect of the proposed Mining Zone from 21-07-2003 to 29-07-2003 and marked the outer boundary of Sy.No.268 of Bandaraviryala on the Village map duly showing the assignments. The survey also demarcated the area on the ground around the survey number by taking reference numbers. The total area after demarcation worked out to Ac.670.29 Gts. There were assignments in the area covering about acres 135.00. There are certain patta lands in Sy.No.248, 250, 251 and 252 found to be surrounded on all sides by survey No.268 of Bandaraviryala Village. In the meanwhile M/s Sanathana Yoga Prachara Samithi represented by its founder Sri P. Ram Reddy filed a representation before the Hon'ble Minister for Mines and Geology on 12-08-2004 stating that Sy.No.250, 251 & 253 of Bandaraviryala Village are their patta lands and requested the Government either to abandon the proposal of Mining Zone in Sy.No.268 of Bandaraviryala Village or to provide alternate suitable area to the Samithi in lieu of their patta lands. The Samithi also requested compensation for the structures of the Samithi located in Taramathipet Village for ashram buildings. The matter was discussed by Mining Zone Committee on 8-9-2004 in detail and the Committee decided to acquire the patta lands of the M/s. Sanathana Yoga Prachara Samithi for the purpose of establishing stone crushing units within the Mining Zone and the District Collector, Ranga Reddy to provide alternate equivalent lands else where in consultation with the Samithi and facilitate.

5. In addition to the identification of the area for Mining Zone in Sy.No.263 of Bandaraviryala village, a study was also taken-up to explore the feasibility, aspect, information of 'Centralized Quarries' system at Gajularamaram (Quthbullapur Mandal), Kokapet (Rajendranagar Mandal) and Kothwalguda (Shamshabad Mandal) duly dispensing with individual quarry leases in and around twin cities of Hyderabad and Secunderabad by shifting and relocating in the proposed Mining Zones in a phased manner. The Committee also recommended for cancellation of certain quarry leases falling near to the habitation. The concept of 'Centralized Quarry' system was suggested for effective exploitation of the mineral deposits in the systematic and scientific manner by employing latest techniques of blasting and pollution control methods in these areas. The plotting of quarries with reference to nearest habitation/water body/lake was undertaken for the areas proposed for Centralized Quarries duly keeping in view the Hon'ble supreme Court of India judgment dated.12.12.2003 in a batch of Civil Appeals Nos.1907 and 1908 of 2000 filed by Quarry-owners of Ranga Reddy District, wherein the Supreme Court of India delivered judgment allowing quarrying/crushing operations beyond 1 KM from any water body / lake reservoir and 500 Mts. from human habitation subject to clearance from Pollution Control Board. Further details are being worked out for the areas proposed for declaration as 'Centralized Quarry' system duly keeping the upcoming projects of Government in the areas, and also human habitations and other institutions.

6. The Mining Zone Committee of Ranga Reddy District on 23-09-2003 taken certain decisions including creation of Mining Zone at Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts., subject to cancellation of assignments by the Revenue Department.

7. Finally, the Mining Zone Committee on 31-10-2005 reviewed the matter and took the decision to declare a Mining Zone in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District as all the assignments have been cancelled by the Revenue Department and the area is suitable to meet all the requisite norms of the Member-Departments.

8. The Convenor of the Committee, submitted proposal to the Government through the Director of Mines and Geology with a request for publication of notification in official gazette for declaring the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts. as "Mining Zone" with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) department, dated 01-03-2002.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone.
3. The Mining Zone shall be exclusively for quarrying of road metal.

9. The Director of Mines and Geology, while forwarding the proposal of Mining Zone Committee, Ranga Reddy District to Government, has stated that the area of acres 670.29 Guntas (271.33 Ha) in Survey No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District may be considered for allotment to Andhra Pradesh Mineral Development Corporation Limited by declaring this as a mining zone in terms of orders already issued by the Government in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 01.03.2003 with the conditions mentioned by the Mining Zone Committee as at para-8 above the following existing leases, which are falling within the Mining Zone, be cancelled under 'public interest', after following due procedure as their existence will hamper to the scheme of present proposal.

Sl.No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Bulding Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares.	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

10. While allocating blocks in the mining zone the principle of date of grant of Quarry Lease will be taken into consideration for all the lease holders, who are to be rehabilitated under present scheme due to closure of their quarries elsewhere which are falling within objectionable zone shall be taken into consideration including the above (4) quarry leases and by following a preferential treatment to all such leaseholders who are to be rehabilitated basing on the date of grant of lease i.e., first grantee will have first preference in allocation of the blocks.

11. The Director of Mines and Geology has further reported that the lease holders affected due to cancellation can be re-allotted area as per necessity and that the Government may specify that the areas must be allocated on the following criteria.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance, or as may be decided in case to case by the Director of Mines & Geology.
2. The rock-sand units will get second priority for allocation of area @ not less than 10 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.

12. The Director of Mines and Geology has also stated that as far as in the non mineral bearing area of the zone, plots for allocation to stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

13. Government after careful consideration of the above proposal of the Director of Mines and Geology hereby accept the recommendation / proposal of the Mining Zone Committee / Director of Mines and Geology and declare the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs. 670.29 Gts. (271.33 Hectares) as Mining Zone with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 1-3-2003.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal, and other material being used in construction activities etc.
4. 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare.

14. The area declared now as Mining Zone is allocated to Andhra Pradesh Mineral Development Corporation Limited by excluding the following existing quarry leases which are falling within this area until they are cancelled after due process of Law.

Sl. No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Building Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

15. The lease holders affected due to cancellation shall be re-allotted area as may be necessary in consultation with them and that the allocation of such areas must be on the following criteria, and any issue arising thereon in allocation, the decision of Government shall be final.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology, after prior approval of Government.
2. The rock-sand units will get second priority after the existing stone crushers for allocation of area @ not less than 15 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.
5. In this non-mineral bearing area of the zone, plots for allocation of stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

16. The Andhra Pradesh Mineral Development Corporation Limited shall take the responsibility of appointing the qualified Mining Engineers on consultancy basis to supervise the works for systemic and scientific operations by providing qualified Blasters and also by taking the responsibility of undertaking blasting operations as per statute, so that it does not cause any hindrance to the local public by way of enormous sound pollution or dust emission.

17. In order to meet the cost of implementation process, the Andhra Pradesh Mineral Development Corporation Limited shall send proposals for meeting the expenditure for providing the above services in consultation with the stake holders. The Andhra Pradesh Mineral Development Corporation Limited shall also sub lease appropriate blocks to the allottees and regulate all activities relating to the blasting and environmental measures and strict implementation of maintaining of safe environment. Further the Andhra Pradesh Mineral Development Corporation Limited will also take care of the following.

- i. Sprinkling of water for dust control.
- ii. Taking steps for Afforestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Providing potable drinking water to the labour and first aid.
- v. Maintaining crèches as per the statutory provisions of the Mines Safety Rules.
- vi. Constructing explosive magazines with proper security provision.
- vii. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

18. In case the sub leaseholders are not operating the areas and keeping idle for more than 2 years without obtaining any prior permission from the Andhra Pradesh Mineral Development Corporation Limited, the Andhra Pradesh Mineral Development Corporation Limited may cancel the allotment and take possession of the area and allot to any eligible unit. The sub lease holder shall pay all levies payable to Government through Andhra Pradesh Mineral Development Corporation Limited including dead rent etc.,

19. The District Collector shall take all steps for smooth functioning of the Mining Zone.

20 The Director of Mines and Geology, Hyderabad is requested to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. KRIPANANDAM
SECRETARY TO GOVERNMENT

To
The Director of Mines and Geology, Hyderabad.
The District Collector, Ranga Reddy District.
The Vice Chairman and Managing Director,
Andhra Pradesh Mineral Development Corporation Limited.
The Commissioner, Printing, Publication and Stationary Department, Hyderabad.
(He is requested to publish the above orders in the next extra-ordinary issue of Gazette and send 100 copies to this department)

Copy to:

The Revenue Department, Secretariat buildings.
The Municipal Administration and Urban Development Department, Secretariat Buildings.
The Home (Printing) Department.
The Andhra Pradesh Pollution Control Board, Hyderabad.
The Assistant Director of Mines and Geology, Hyderabad.
The Mines Safety Department, Government of India, Hyderabad zone
The Survey and Land Records, Hyderabad.
✓ Sri Padmanabha Rao, President,
A.P. Stone Crusher Owner's Association,
36, Road No.11, Film Nagar, Jubilee Hills,
Hyderabad - 500 033.
Sri K Anjaneyulu, General Secretary,
A.P. State Stone Crusher Owners Association,
1-1-380/A/20,
Gandhinagar, Hyderabad.

SF/SC

// Forwarded :: By order //

B. Kripandam
SECTION OFFICER
K.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mining Zones - Bandaraviryala Mining Zone, Hayath nagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of orders - issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.138.

Dated:07-6-2007

Read the following:

1. G.O.Rt.No.153, Industries & Commerce (M.II) Dept, dt.01-03-2002.
2. G.O.Ms.No.89, Industries & Commerce (M.II) Dept, dt.22-03-2006.
3. Director of Mines and Geology File No.15306/R7-1/2007.

ORDER:

In the reference 1st read above, orders were issued constituting committees in the Districts of Ranga Reddy District, Nalgonda, Medak and Chittoor to identify areas suitable for quarrying / crushing on the outskirts of City/Town for declaration as 'Mining Zone' to prevent problems to the inhabitants and prevent pollution. The Committee comprises of Collector / Joint Collector as Chairman, representative of Urban Development Authority, Assistant Director Survey & Land Records, Environmental Engineer, A.P. Pollution Control Board, nominee of Director Mines Safety, representative of A.P. Stone Crushers Owner's Association as members and Assistant Director of Mines & Geology is Member-Convenor. The intention of the Government for identification of areas to be declared as Mining Zones was basically to create exclusive sectors/blocks on the analogy of 'industrial zones' where activity other than quarrying / crushing will be prohibited and once an area is declared as Mining Zone no permission for any housing schemes will be sanctioned.

2. In the reference 2nd read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated to the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leases who are to be rehabilitated basis on the date of grant of lease i.e., the first grantee will have 1st preference in allocation of blocks.

3. Orders were also issued in the reference 2nd read above that 10% of the total area is to be reserved for Vaddea Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines and Geology, Hyderabad, 'after prior approval of Government'.

4. In the reference 3rd read above, the Director of Mines and Geology has submitted that the area under mining zone over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District has been surveyed by a team of surveyors engaged by M/s Andhra Pradesh Mineral Development Corporation Limited to make plot for allotment to various existing leaseholders to be rehabilitated, revealed that the area represents a totally

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undulating terrain, topographically composed of hillocks, uneven land (not leveled) and valleys juxtaposed without a particular proposition / pattern i.e. the area is having granite deposits suitable for quarrying / crushing scattered with uneven land and low lying areas. Due to the unequal distribution of the granite deposits, it is not possible for individual allotment of plots to the persons / firms to be rehabilitated in the mining zone, because the individual allotment will result in having some plots over the hillocks, on the slopes and on the ground (sub-surface deposits) creating an anomaly among the allottees / stakeholders on the side and once the quarry operations commence, due to indiscriminate operations and blasting done by each stakeholder may jeopardize the actual concept of mining zones.

5. Therefore, the Director of Mines and Geology has submitted that to have proper justification in allotment of plots to the stakeholders and for the smooth functioning of the mining zone, it is proposed to allocate the area by M/s Andhra Pradesh Mineral Development Corporation Limited, by following the concept of 'Centralized quarrying'. Under this system, the mineral bearing area falling within the mining zone will be properly assessed and formed into blocks. These blocks will be allocated to a group of stakeholders, who in turn will identify phases within the mineral bearing block to conduct blasting by using latest techniques for scientific exploitation of the deposit. Similarly, the group of stakeholders of a particular mineral bearing block will be allocated place near to the block for establishment of stone crushing units. By following this system, the blasting operations will be to a large extent confined to certain fixed locations.

6. The quarry/crushers' owners having convinced for the concept decided to form into one or more company(s) and these companies will enter into a joint venture agreement with M/s Andhra Pradesh Mineral Development Corporation Limited and come into being a new company to be referred as "Joint Venture Company". This Joint Venture Company will work on the similar lines of Andhra Phosphates Private Limited, wherein the Chairman is Vice Chairman & Managing Director of Andhra Pradesh Mineral Development Corporation Limited and the Managing Director is the person elected one among the stakeholders and there will be equal proportion of Board of Directors both from the Corporation and the company formed by the stakeholders for a tenure of two years on rotation basis. Though, this company will be headed by the Vice Chairman & Managing Director of the Corporation but functions solely on the decisions taken by the stakeholders among themselves in the best interest of the stone crushing industry.

7. The Joint Venture Company will plan for the quarry operations after proper assessment of the mineral bearing area within the place earmarked as mineral bearing block at their expenses, call for tenders from the reputed firms having expertise in the mining field for production of raw material to the crushing units as per the requirements by each unit. The Joint Venture Company will bear all the expenses for development of the quarry, loading of raw material to the vehicles of individual stakeholders. However, the other site services like development of layout, laying of internal roads and maintenance, sprinkling of water for dust control, taking steps for afforestation in the peripheral zones as 'green belt' and its proper maintenance, providing potable drinking water to the labour and first aid, maintenance of crèches as per the statutory provisions of the Mine Safety Rules, construction of explosives magazine with proper security provision, prevention of indiscriminate quarrying other than the area earmarked for quarrying purpose within the mining zones and appointment of qualified mining engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters will be undertaken by M/s Andhra Pradesh Mineral Development Corporation Limited.

8. Thirty six applicants have formed themselves into a Company by name M/s Bahdaraviryala Crushers & Mining Zone Limited having registered office at

Door No.8-3-972/A (New MCH No.972/A), First Floor, Opp. Reliance Communication, Srinagar Colony, Hyderabad. They have submitted a consent letter signed by the proposed allottees requesting for allotment of quarry area in the Mining Zone to M/s Bandaraviryala Crushers & Mining Zone Limited, which will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.

9. Names of these 36 members of this company i.e. M/s Bandaraviryala Crushers and Mining Zone limited are listed below:

- 1) Sri K.Anjaneyulu
- 2) Sri M.A.Nayeem
- 3) Sri D.Shankar
- 4) Sri S.Bashir
- 5) Sri K.Chandramouli
- 6) M/s Road Metal Industry
- 7) M/s Kumar Crushers
- 8) M/s A.K.Metal Industries
- 9) Sri P.Srinivas
- 10) Sri V.Ramji
- 11) M/s Jayalaxmi Stone Crushers
- 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
- 13) M/s Kanada Durga Metal Industries (Sri M.C.Ramana)
- 14) M/s Marsian Stone Crushers
- 15) M/s Sn Laxmi Narasimha Metal Industries
- 16) M/s Sai Rohit Metal Industries
- 17) M/s Vasavi Stone Crushers & M/s Vengamamba Associates
- 18) M/s Uday Stone Crusher
- 19) Sri B.Shailendra
- 20) Sri K.Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M.Kondaiah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P.Chinna Rao
- 25) Sri SSurender reddy M/s Shona Engg.
- 26) M/s Venus Stone Crusher
- 27) M/s AMR Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) Sri P.Balraj
- 31) M/s Padmavathi Metal Industry
- 32) M/s Larsen & Turbo Limited
- 33) M/s Srinivasa Metal Industries
- 34) Sri B.Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

10. Another Company by name M/s Bandaraviryala East Mining Company having Registered Office at Plot No.134, Vanastali Hills, Vanasthalipuram, Hyderabad - 500070 has been formed with the three existing lease holders and another two applicants as follows:

- 1) Sri S.A.Subhani, Existing leaseholder
- 2) Sri R.Jagdish, Existing leaseholder
- 3) Sri S.A.Rahman, Existing leaseholder
- 4) Sri K.Ashok Kumar, Person displaced in view of Supreme Court judgement.
- 5) Sri K.Narsing Rao, Person displaced In view of Supreme Court Judgement.

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11. In the reference 3rd read above, the Director of Mines and Geology has finally requested the Government that

- 1) the 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, as at para 9 above, may be allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) Since Sarvarsi S.A.Subhani, R.Jagdish and S.A.Rahman are three existing leaseholders having leases in the same area, Bandaraviryala, these leases may be ordered to be amalgamated into Bandaraviryala Mining Zone. The above five applicants as at para 10 above may be granted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience. These five people will be allotted 50 acres in the name of M/s Bandaraviryala East Mining Company with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) In the 150 acres of non-mineral bearing area, each of the applicants may be allotted 3.65 acres for establishment of their crusher units.
- 4) One lease holder, namely M/s Venkata Raghava Building Materials who has ten hectares did not file any option. Hence, action may be taken for cancellation of the lease if the company is now willing to come forward for amalgamation.

12. The Director of Mines and Geology has therefore requested the Government to accord necessary allotment orders as proposed above so that M/s Andhra Pradesh Mineral Development Corporation Limited will enter into an agreement with the companies being formed by the allottees and come into being a joint venture so as to initiate the process of shifting of the quarries / crushing units to Mining Zone in Sy.No.268 of Bandaraviryala (V), Hayathnagar (11), Ranga Reddy District.

13. The matter has been examined by Government in detail and accord approval as follows:-

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, mentioned as at para 9 above, are hereby allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) The 5 applicants of M/s Bandaraviryala East Mining Company mentioned as at para 10 above, are hereby allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area is hereby allotted to each of the applicant for establishment of their Crusher Units.

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M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission is hereby accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

14. The Director of Mines and Geology, Hyderabad, shall take necessary action in the matter.

[BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH]

Y. SRILAKSHMI,
SECRETARY TO GOVERNMENT.

- To
- ✓ The Director of Mines and Geology, Hyderabad.
The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corporation Limited,
Ameerpet, Hyderabad.
 - The District Collector, Ranga Reddy District.
- Copy to:
- The Revenue Department.
 - The Municipal Administration & Urban Development Department.
 - M/s Bandaraviryala Crushers and Mining Zone Ltd.,
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A),
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
 - M/s Bandaraviryala East Mining Company,
Regd.Off: Plot No.134, Vanastali Hills,
Vanasthalipuram,
Hyderabad.

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// FORWARDED :: BY ORDER //

[Handwritten Signature]
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Quarries - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of area - allotment of individual leases - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.Ms.No.294

Dated:14-11-2007
Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.

↓ ORDER:

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited, shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leaseholders who are to be rehabilitated basis on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the above G.O. that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km. or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government.

2. Subsequently orders were issued in the reference 2nd read above wherein totally two independent groups were formed, in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to veddera community. In the above said G.O., Government accord approval as follows:

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with APMDC to form a Joint Venture Company.

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- 2) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with APMDC to form Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- 4) M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the DMG for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

3. Through the reference 3rd and 4th read above Government have received representation from M/s Bandaraviryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners Association, wherein they alleged that there is delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into agreement. M/s Bandaraviryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.

4. The matter has been examined by Government in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, and decided to consider to allot individual leases to these displaced quarry owners as requested in the representations 3rd and 4th read above with certain conditions, in modification of the orders issued in the references 1st and 2nd read above.

5. Accordingly, Government in partial modification of the orders issued in the references 1st and 2nd read above, hereby order to allot individual leases for Stone and Metal in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), R.R.District to the displaced quarry owners as requested in the representations 3rd and 4th read above with the following conditions:

- a) Sprinkling of water for dust control during crushing operations.
- b) Taking steps for afforestation in the peripheral zones as green belt and its proper maintenance.
- c) The allottees shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.
- d) Providing potable drinking water to the labour and first aid.

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- u) Maintaining creches as per the statutory provisions of the Mines Safety Rules.
- f) Constructing explosive magazines with proper security provision.
- g) Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
- h) The allottees shall apply within (15) days from this order for grant of quarry lease before the authority as per rule along with an affidavit on shifting of the existing quarrying / crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.
- i) The allottees of each block shall conduct joint quarrying Initially to have an approach for accessibility to all individual quarry leases by way of three trench / channels with a width of 50 mts., one along and two across the blocks. The raw material during the joint quarrying shall be shared by all allottees as per their requirement Irrespective of the location of quarrying. The trenching prices which provide road to all individual quarries be completed within 3 years from the date of execution of lease deeds. From 4th year onwards, no transport permits will be issued based on joint quarrying.
- j) The allottees shall obtain necessary explosive licence from the competent authority before commencement of blasting operations, conduct quarry operations by using latest explosive devices to reduce the effect of sound and vibration due to blasting.
- k) The allottees shall shift the existing crushing units to the mining zone within 8 months period from the date of this order.
- l) A committee consisting of allottees of each block under the supervision of ZDMG, Hyderabad, shall take further action on the allotment of individual quarry plots @ 10.00 acres each by adopting a suitable method.
- m) The allottees shall follow the norms and conditions as laid down under APMMC Rules, 1966.
- n) The allottees in one block should not cause any hindrance to other block leaseholder and maintain atmosphere for smooth quarrying by adopting procedure like maintaining common blasting timings, developing green belts, setting up sprinkling tools for settling dust etc.
- o) The allottees shall appoint qualified Mines Manager and other technicians under whose control the quarry operations be taken up as per the norms laid down under mines safety rules.
- p) The allottees shall acquire / negotiate with the pattadars for the pattalands falling as binded (within) Sy.No.268 of Bandaraviryala to have area of 3.65 acres each for establishment of stone crushing units.

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q) When the operations are in upper flanks using explosives, the quarry operators at the lower flanks must be evicted until the explosives are charged and only after charging is over they should be allowed to operate, keeping in view of the safety precautions.

6. The Director of Mines & Geology, Hyderabad, is informed that the allotment of individual leases ordered at para 5 above is also subject to obtaining all clearances from the competent authorities concerned and further subject to satisfying all other applicable Acts & Rules.

7. The Director of Mines & Geology, Hyderabad and the Vice-Chairman and Managing Director, A.P. Mineral Development Corporation Limited, shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y.SRILAKSHMI
SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, Hyderabad.
The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corpn.Ltd.,
Amecpet, Hyderabad.
The District Collector, Ranga Reddy District.
Copy to:
The Revenue Department.
The MA & UD Department.
M/s Bandaravryala Crushers and Mining Zone Ltd.,
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A)
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
M/s Bandaravryala East Mining Company,
Regd.Off: Plot No.134, Vanastali Hills,
Vanasthalipuram, Hyderabad.
The Secretary,
Hyderabad Stone Crusher Owners Association,
8-3-972/A, 1st floor, Opp. Reliance Communications,
Srinagar Colony, Hyderabad - 73.

Sf/Sc

// forwarded by order //

Chabani
SECTION OFFICER
✓

GOVERNMENT OF TELANGANA
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: RANGAREDDY
 PRESENT: K.RAMACHANDRAN, M.Sc., ASST. DIRECTOR

Proceedings No.2506/QL/S&M/2017

Dt:15-09-2017

Sub: Mines & Quarries-(3) Quarry leases for Stone & Metal over an extent of Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.27B & 27B) and the common area of Ac.4.90 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District of **M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy** - Amalgamation of the (2) quarry leases with co-terminus of quarry lease period on **05.05.2023**- Execution of quarry lease deed-Orders-Issued.

- Ref:
1. DDM&G, Hyd Procgs.No.2188/TQL/RR/2017, dt:28-06-2017.
 2. DDM&G, Hyd Procgs.No.2123/TQL/RR/2017, dt:28-06-2017.
 3. ADM&G, RR Dist., Procgs.No.1364/TQL/S&M/17, dt:20-07-2017.
 4. ADM&G, RR Dist., Procgs.No.1333/TQL/S&M/17, dt:20-07-2017
 5. DDM&G, Hyd Procgs.No.2506/AMG/RR/2017, dt:16-08-2017.
 6. Lr.No.Nil, Dt:15.09.2017 from M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy.

* * * * *

ORDER:

Through the reference 5th cited, the Deputy Director of Mines & Geology, Hyderabad accorded for amalgamation of (2) quarry leases for stone & metal over an extent of Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.27B & 27B) and the common area of Ac.4.90 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District of M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy with co-terminus of quarry lease period upto 05-05-2023 under Rule 38 of Mineral Concession Rules, 1960 and 31(ix) of TSMC Rules, 1966.

M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy through reference 6th cited requested to execute the quarry lease for stone & metal in Sy.No.268 of Chinnaraviryala Village, Hayathnagar Mandal, Rangareddy District as per TSMC Rules' 1966.

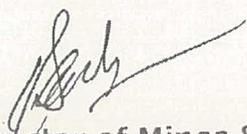
In view of the above, permission is hereby accorded to M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy to carryout quarry operations in the 'Amalgamated' quarry lease for stone & metal area of over a total extent of **Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.26B & 27B)** earmarked for establishment of crusher and the common area of Ac.4.90 covering total extent of Acres 24.90 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District with a period **upto 05.05.2023** subject to conditions specified in the appendix of the original sanction order.

The lessee should erect & maintain permanent boundary pillars around the 'Amalgamated' quarry lease area at his own cost. The lessee should transport the mineral under dispatch permits issued by this office. The lessee should operate the quarry and conduct the business in compliance with various State and Central Government Rules.

The lessee should abide by the conditions laid down in Form-G and conditions as per Telangana State Minor Mineral Concession Rules, 1966 and conditions putforth by the Deputy Director of Mines & Geology, Hyderabad in the original grant proceedings and also the amalgamation orders. The lease holder shall take measures for reclamation of the quarried area for further utilization at his own cost.

:: 2 ::

The lessee shall register the lease deed in Sub-Registrar concerned and to furnish the original to this office immediately.


Asst. Director of Mines & Geology,
Rangareddy District.

To:
M/s. BNR Stone Crushers, Mg. Partner Sri. B. Nanda Reddy, H.No. 17-1-386/88, SN
Reddy Nagar Colony, Champapet, Hyderabad

Copy submitted to the Director of Mines & Geology, Hyderabad alongwith
lease deed for favour of kind information.

Copy submitted to the Deputy Director of Mines & Geology, Hyderabad
alongwith lease deed for favour of kind information.

Copy submitted to the Director Mines & Safety, Region No. 2, 7th Floor, CGO
Towers, Kavadi Guda, Secunderabad-500080.

Copy to the Tahasildar, Abdullapurmet Mandal, Ranga Reddy District.



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY

Notice No: LOI/R/RGR/0028



Dated:17.06.2022

Sub: Mines & Quarries - Renewal of Quarry Lease for Rough Stone,Road Metal,Gravel, over an extent of 10.076 Ha in Sy.No. 268 of BandaRavryal Village, Abdullapurmet Mandal, RANGAREDDY District filled by M/s. BNR Stone Crusher - Scrutinized Quarry Plan alongwith EC,CFE & CFO - Called for - Regarding.

Ref: LESSEE ID: 1511080041.

M/s. BNR Stone Crusher filled application for Renewal of Quarry Lease for Rough Stone,Road Metal,Gravel, over an extent of 10.076 Ha in Sy.No. 268 of BandaRavryal Village, Abdullapurmet Mandal, RANGAREDDY District for a period of 20 Years.

As per TSMMC Rules, 1966 the renewal applicant is requested to submit Scrutinized Quarry Plan alongwith Environmental Clearance; Consent for establishment and Consent for Operation from the authority concerned within (6) months from the date of this notice so as to consider the renewal of Quarry Lease.



M. Venkateshwarlu
Deputy Director of Mines & Geology,

To
M/s. BNR Stone Crusher
Copy to:
The Director of Mines & Geology,
Hyderabad
The Asst. Director of Mines & Geology
RANGAREDDY

*** This is a computer-generated document. No signature is required. ***



**Government of Telangana
Department of Mines & Geology
Receipt for Permit No : P11RGR0083**

Lessee ID:	1511080041	Lessee Name	M/s. BNR Stone Crusher
Mineral Name	Rough Stone	Units	MT
Valid From	06.04.2023	Valid To	04.05.2023

Requested		Approved	
Date	06.04.2023	Date	06.04.2023
Validity Days	29	Validity Days	0
Quantity	10000.000	Quantity	10000.000
Royalty	650000.00	Royalty	650000.00
Permit Fee	520000.00	Permit Fee	520000.00
Cess on MBL	0.00	Cess on MBL	0.00
Income Tax	13000.00	Income Tax	13000.00
DMF	195000.00	DMF	195000.00
SMET	13000.00	SMET	13000.00
NMET	0.00	NMET	0.00
User Charges	4940.00	User Charges	4940.00
Total Amount	1395940.00	Total Amount	1395940.00

M/s.BNR Stone Crushers - 10.07 ha or 24.90 Acres (12.0 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B & 27B and Acr 4.90 gts in Common Area) ,
Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District, Telangana State

Sathish Kumar <jsathishkumar543@gmail.com>
To: BNR SMU <bnrsmu2345@gmail.com>

Tue, Apr 5, 2022 at 5:13 PM



PARIVESH
परिवेश

“ Pro Active and Responsive facilitation by Interactive, Virtuous and Environmental Singlewindow Hub ”

State Environment Impact Assessment
Authority
Telangana



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S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	* Attached Files	View TimeLine Details
1	<p>Proposal No : SIA/TG/MIN/24115/2018</p> <p>File No : SIA/TG/MIN/24115/2018</p> <p>Proposal Name M/s.BNR Stone Crushers - 10.07 ha or 24.90 Acres (12.0 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B & 27B and Acr 4.90 gts in Common Area) , Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District, Telangana State</p>	<p>State : Telangana</p> <p>District : Rangareddi</p> <p>Tehsil : Hayathnagar</p>	<p>Date of Submission : 05 Apr 2022</p>	Non-Coal Mining	BNR STONE CRUSHERS	Under examination of SEAC	    	

Thanking you,

with regards

SATHISH KUMAR JAMPULA
M/s. TEAM Labs and Consultants
B-115,116,117 & 509, Annapurna Block,
Aditya Enclave, Ameerpet,
Hyderabad - 500 038. Telangana State
Land Mark: Near Mytrivanam Building
Phone: 040 - 23748555/616
Mobile No. +91 9703962204

****Go Paperless. Save Paper. Save Trees. Plant a Tree****

BNR STONE CRUSHER

To
 The Member Secretary,
 O/o. Telangana State Pollution Control Board,
 A-3, Industrial Estate, Sanath Nagar,
 Hyderabad, Telangana State.



Respected Sir,

Sub: Submission of Originals of Bank Guarantee and Demand Draft as part of Environmental Clearance documentation for the proposed Stone and metal and Gravel/Morrum extraction in an area of 10.07 Ha (24.90 Acres). (12.0 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B, 27B and Acre 4.90 in Common Area) located Survey No. 268, Chinnaraviryala Village, Abdullapurmet mandal, Ranga Reddy District, Telangana State– **M/s. BNR Stone Crusher – VIOLATION - Environmental Clearance – reg.**

Ref: 1. EC Proposal No. SIA/TG/MIN/419289/2023.
 2. 237th SEAC MOM dt. 09.06.2023.
 3. 232nd SEIAA MOM dt. 28.07.2023

Refer to cited 1, we submitted environmental clearance for our quarry in the Parivesh portal to SEIAA, Telangana State.

Cited 3, During the SEIAA, Telangana State meeting held on 28.07.2023 and discussed the recommendations of SEAC and noted our proposal considered under Violation and processed as per the regulations issued by MoEFCC, GoI. SEIAA decided, proponent is directed to submit the Bank Guarantee and Penalty amount through Demand Draft in favour of "MEMBER SECRETARY, TSPCB", status of case no. 73 of 2023 and undertaking to abide by the additional guidelines issued by MOEFCC, GOI, if any.

Refer to the above-mentioned subject; we here with submitting the following documents,

- Bank Guarantee Rs. 5,04,000/- vide BG No. 8627IPEBG230044, dt. 04.08.2023 for implementation of Remediation Plan, Natural Resource Augmentation Plan and Community Resource Augmentation Plan along with action plan.
- Demand Draft of Rs. 2,91,749/- for penalty amount vide DD No. 015162, dt. 27.07.2023 drawn on HDFC Bank.
- Demand Draft of Rs. 2,91,750/- for penalty amount vide DD No. 015286, dt. 04.09.2023 drawn on HDFC Bank.
- Credible action Case no. 73 of 2023 is under process in the court and same as pending.

We herewith undertaking, we will follow additional guidelines issued by MOEFCC, GOI, if any.

We request you to kindly process our application and acknowledge the receipt of the same.

Thank you,

Yours Sincerely,

for M/s. BNR Stone Crusher

Encl:

- Original Bank Guarantee.
- Original Demand Draft.



తెలంగాణ తేలంగానా TELANGANA

22020

Tran Id: 230726104503083234
Date: 26 JUL 2023, 10:50 AM
Purchased By:
B NANDA REDDY
S/o B VENKAT REDDY
R/o R R DIST
For Whom
BNR STONE CRUSHER

AT 032795

J RAMA RAO YADAV
LICENSED STAMP VENDOR
Lic. No. 15-27-005 2010
Ren.No. 15-27-001 2022
H NO 8-5-32/1 KARMANGHAT
(V) SAROORNAGAR (M)
RANGA REDDY DIST 500679
Ph: 9441618924

To,

MEMBER SECRETARY,
TELANGANA STATE POLLUTION CONTROL BOARD,
PARYAVARAN BHAWAN, A-3, INDUSTRIAL ESTATE,
SANATH NAGAR, HYDERABAD-500 018
TELANGANA.

BANK GUARANTEE No.	8627IPEBG230044
ISSUED ON BEHALF OF	M/s. BNR STONE CRUSHER Sy No.268,Chinnaraviryala(V),Abdullapurmet(M), Ranga Reddy District.
Amount of Guarantee	Rs.5,04,000/-
Guarantee Date	04-08-2023
Guarantee Expiry Date	03-08-2026
Guarantee Claim Expiry Date	03-08-2027



कुते बैंक ऑफ इंडिया
For BANK OF INDIA

मुख्य प्रबंधक Chief Manager
मलकपेट शाखा, हैदराबाद.
Malakpet Br, Hyderabad.

B.G. No:8627IPEBG230044
 Issue Date: 04-08-2023
 Valid up to: 03-08-2026

Whereas, under the Member Secretary, Telangana State Pollution Control Board (hereinafter referred to as 1st Party) for an amount not exceeding **Rs.5,04,000/-** (Rupees **Five Lakhs Four Thousand only**) has agreed to accept a bank guarantee only at the request of A. M/s. **BNR STONE CRUSHER**(hereinafter referred to as 2nd Party). We, **Bank of India** a body corporate constituted under the Banking Companies(Acquisitions & Transfer of Undertakings) Act, 1970 having its Head office at Star House, Plot No.C-, G-Block, Bandra Kurla Complex, Bandra(East), Mumbai 400 051 and having branches all over India, and one of its Branches designated as Malakpet Branch situated at Door No. 16-2-677/2&2/1, Judges Colony, Malakpet, Hyderabad-500 036 (herein after called "The Bank") has agreed to give such guarantee.

The Guarantee is issued subject to the condition that the liability of the Bank under this Guarantee is limited to a maximum of **Rs.5,04,000/-** (Rupees **Five Lakhs Four Thousand only**) and the guarantee shall remain in full force up to **03-08-2026 (3 Years from the date of issuance of Guarantee)** from the date of its execution and cannot be revoked during its currency otherwise that by written demand or claim under this guarantee served on the bank or on or before claim expiry date i.e., **03-08-2027** from the date of execution of the Bank Guarantee.

SUBJECT TO AS AFORESAID

That, the total budgetary provision with respect to remediation plan and Natural & Community Resource Augmentation plan is **Rs.5,04,000/-** (Rupees **Five Lakhs Four Thousands only**).

That, Remediation plan and Natural & Community Resource Augmentation plan shall be implemented in 3 years from the date of issue of Environment Clearance by MoEF&CC whereas bank guarantee shall be for 3 years.

That, the Bank guarantee shall be released after recommendations of the Regulatory Authority.

Whereas, the 1st party shall released Bank Guarantee after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan by the 2nd party, and whereas, we, **Bank of India** at Malakpet Branch, do hereby undertake to pay the Telangana State Pollution Control Board, an amount not exceeding **Rs.5,04,000/-** (Rupees **Five Lakhs Four Thousand only**) as and when demanded by the 1st party within the claim expiry date of the Bank Guarantee.



कुते बैंक ऑफ इंडिया
 For BANK OF INDIA
 मुख्य प्रबंधक Chief Manager
 मलकपेट शाखा, हैदराबाद.
 Malakpet Br, Hyderabad.

B.G. No:8627IPEBG230044

Issue Date: 04-08-2023

Valid up to: 03-08-2026

Notwithstanding anything contained herein:

1. Our liability under this Bank Guarantee shall not **Rs.5,04,000/- (Rupees Five Lakhs Four Thousand only)**.
2. This Bank Guarantee shall be valid upto **03-08-2026 (Expiry Date -3 years from the date of issuance)**.
3. We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if a written claim or demand is served on the Bank on or before **03-08-2027 (Claim Period - One Year from the date of expiry of the Bank Guarantee)**.
4. Thereafter the Bank shall stand discharged from all its liability under this guarantee and all your rights under this guarantee shall stand extinguished, irrespective of the fact whether the guarantee in original is returned back to us or not.

The confirmation of this guarantee is available with our controlling office. The beneficiary in their own interest should obtain such confirmation from the controlling office at the following address .

ADDRESS OF THE CONTROLLING OFFICE:

The Zonal Manager,
Bank of India, Telangana Zone,
PTI Building, 2nd floor, A C guards,
Hyderabad-500004

Dated at Hyderabad
04th August 2023

Date: 04-08-2023

Place: Hyderabad.



कृते बैंक ऑफ इंडिया
FOR BANK OF INDIA
मुख्य प्रबंधक Chief Manager
मलकपेट शाखा, हैदराबाद.
Malakpet Br, Hyderabad.

HDFC BANK

A/C PAYEE ONLY
NOT NEGOTIABLE

MANAGER'S CHEQUE
VALID FOR 3 MONTHS ONLY

27072023

**** MEMBER SECRETARY TELANGANA STATE POLLUTION CONTROL BOARD ****

Or Order

या उनके आदेश पर

Pay

अदा करे

Rupees

रुपये

TWO LAKH NINETY ONE THOUSAND SEVEN HUNDRED FORTY
NINE ONLY.

₹ 2,91,749.00

FOR VALUE RECEIVED

BNR SAND MANUFACTURING UNIT

**VANASTHALIPURAM - LB NAGAR
HYDERABAD - 500070**

REF. No. 104312015412

LSR
BSSCS
QAN
13/12/19
AUTHORISED SIGNATORIES
Please sign above

⑈015162⑈ 500240032⑈ 999989⑈ 12

HDFC BANK

A/C PAYEE ONLY
NOT NEGOTIABLE

MANAGER'S CHEQUE
VALID FOR 3 MONTHS ONLY

04092023

MEMBER SECRETARY TELANGANA STATE POLLUTION CONTROL BOARD

Or Order

या उनके आदेश पर

Pay

अदा करे

Rupees

रुपये

TWO LAKH NINETY ONE THOUSAND SEVEN HUNDRED FIFTY
ONLY.

₹ 2,91,750.00

FOR VALUE RECEIVED

BNR SAND MANUFACTURING UNIT

**VANASTHALIPURAM - LB NAGAR
HYDERABAD - 500070**

REF. No. 104312015536

LSR
BSSCS
QAN
13/12/19
AUTHORISED SIGNATORIES
Please sign above

⑈015286⑈ 500240032⑈ 999989⑈ 12

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY RESPONDENT NO.32
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The Respondent No.32